

12.47. hrs.

QUESTION OF PRIVILEGE—Contd.
MISREPORTING OF LOK SABHA
PROCEEDINGS IN THE TIMES
OF INDIA—Contd.

MR. SPEAKER : Hon. Members, on the 10th April, 1972. Shri Atal Bihari Vajpayee raised a question of privilege regarding a news report circulated by the *UNI* and published in the *Times of India* Bombay, dated the 5th April, 1972, which purported to report certain remarks stated to have been made by the Prime Minister in the House on the 4th April, 1972, but which were not contained in the Lok Sabha Debates of that date. I had then said that I would first ask the Editor of the paper to state what he had to say in the matter.

The Editor of the *Times of India*, Bombay, has informed me that "the story in question was a *UNI* news item and we used the item along with many other papers in good faith." I have also received a letter from the General Manager of the *UNI*, which reads, *inter alia*, as follows :—

"It appears that the correspondent misheard the speech in the laughter and applause interspersing her speech..."

What about the poor Speaker ? You expect him to hear everything ?

"...I regret that this error had crept in. May I assure you that there had been no deliberate attempt to damage the cause or reputation of any individual or party. I hope that this inadvertent lapse would be condoned."

In view of the above explanations and regret, the matter may be dropped. I take it that the House agrees.

श्री अटल बिहारी वाजपेयी (स्वनिर्वाह) : अध्यक्ष महोदय, मैं आप से सहमत हूँ कि इस मामले को अब समाप्त कर दिया जाये। टोटोकी में कोई बात सुनने से रह जाये, यह बात तो गले के नीचे उतर सकती है, लेकिन टोटोकी में कोई बात सुनने में बड़ जाये, जैसा कि स्पष्टीकरण में कहा गया है, यह समझ में आने वाली बात नहीं है। लेकिन यू. पी. आई. वाले कहते हैं कि उन्होंने जान-बूझ कर ऐसा नहीं

किया है। मैं इस को मानता हूँ। लेकिन जिन को हम तस्वीर में लाना चाहते थे, वह तस्वीर में नहीं हैं। इस लिए मैं समझता हूँ कि इस मामले को समाप्त कर दिया जाये। मुझे इस पर कोई आपत्ति नहीं है।

संसदीय कार्य तथा नौबहन और परिवहन मंत्री (श्री राज बहादुर) : किन को तस्वीर में लाना चाहते थे ?

अध्यक्ष महोदय : पता नहीं, उन के मन में क्या तस्वीर है। यह भी एक मिस्ट्री है। इस का पता करना ही पड़ेगा।

12 50 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER CENTRAL
EXCISE RULES

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (1) G. S. R. 231 (E) published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum.
- (2) G.S.R. 232 (E) published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum.
- (3) G.S.R. 416 published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum. [Placed in Library. See No. LI—1811/72]

AIRCRAFT (SECOND AMENDMENT)
RULES

THE MINISTER OF TOURISM AND
CIVIL AVIATION (DR. KARAN SINGH) :
On behalf of Dr. Sorajini Mahish; I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R., 324 in Gazette of India